

**HIGH COURT OF ANDHRA PRADESH :: AMARAVATI**

R.O.C.NO.560/OP CELL/2022

Date: 23.11.2022

**C I R C U L A R**

Sub:- Subordinate Courts – Clearance of Old Cases - Certain Instructions - Regarding.

- Ref:-
1. High Court Circular R.O.C.NO.3153/86/E.Statistics, Dated 25.12.1994.
  2. High Court Circular R.O.C.NO.46/E.II/96, Dated 04.01.1996.
  3. High Court Circular R.O.C.NO.729/E.II/96, Dated 08.02.1996.
  4. High Court Circular R.O.C.NO.559/OP CELL-E/2022, Dated 20.10.2022.

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Attention of all the Unit Heads and Judicial Officers in the State of Andhra Pradesh is invited to the subject and references cited and they are hereby instructed to follow the directions of the Hon'ble The Chief Justice, as under:

- 1) The High Court has fixed the date 30.04.2023 as target date for disposal of all Pre-2018 (Up to 2017) cases.
- 2) All the District and Sessions Judges in the State are requested to motivate and encourage all the Presiding Officers in their respective units to dispose of all Pre-2018 cases on priority basis as expeditiously as possible in any event not later than 30.04.2023 and seek the compliance report showing the number of cases disposed of by presiding officers and issue necessary instructions and guidance for reaching the target.
- 3) The District and Sessions Judges are also requested to dispose of Pre-2018 cases on their respective files on priority basis not later than 30.04.2023 and send the consolidated report together with court-wise consolidated statement pertaining to their respective unit by 15.05.2023 to the High Court.
- 4) In case the target is not achieved by any officer it creates displeasure and dissatisfaction of the High Court, the seriousness of the issue has to be realised by every officer in general and unit heads in particular.

- 5) The rate of disposal should maintain on par with the institution of cases.
- 6) The trail of oldest cases are to be taken up on day to day basis and not to be adjourned except in extraordinary circumstances and the reasons for adjournment are to be noted on the docket, and the same is to be informed to the unit head.
- 7) All the Unit Heads showed set example for officers in Senior Civil Judge division and Junior Civil Judge division both in giving heavy disposal of cases and in administration and are expected to motivate, monitor and guide all other officers of their unit for effective disposals, if any of the officer is slow or is avoiding, the same may be reported to the High Court through a special confidential report for the notice of High Court and placing the same to the Hon'ble the Chief Justice and Hon'ble Administrative Judge.
- 8) All the Unit Heads are requested to follow the circular instructions in Circular R.O.C.NO.559/OPCELL-E/2022, dated 20.10.2022 scrupulously for reduction of pendency in Pre-2018 matters.

All the Unit Heads and Judicial Officers in the State of Andhra Pradesh are directed to follow the above instructions scrupulously, any deviation in this regard viewed seriously.

*mxk* 23/11/22

**REGISTRAR (ENQUIRIES)**

To

All the Principal District and Sessions Judges / Unit Heads  
(with a request to communicate the same to all the Judicial Officers in their Unit.)

Copy to:

1. The Principal Secretary to the Hon'ble the Chief Justice and Personal Secretary to the Hon'ble Judges  
(for placing before their Lordships kind perusal).
2. The Registrar General and Other Registrars, High Court of Andhra Pradesh, Amaravati,
3. The Registrar (IT-cum-Central Project Co-ordinate)  
(for directing the concerned to place the circular in the High Court's Website.)
4. The Section Officer, Special Officers Section (for codification)